

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:145

ANSWERED ON:18.07.2016

No-Detention Policy and Quality of Education

De(Nag) Dr. (Smt.) Ratna; Dhruvanarayana Shri Rangaswamy; Maadam Smt. Poonamben Hematbhai; Marabi Shri Kamalbhan Singh; Mishra Shri Bhairon Prasad; Misra Shri Ajay (Teni); Singh Shri Bharatendra; Sule Smt. Supriya Sadanand; Verma Shri Bhanu Pratap Singh

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is contemplating to bring about changes in No-detention Policy in schools and if so, the details thereof;
- (b) the details of the classes upto which the proposed policy is likely to be implemented in all the schools;
- (c) whether the Government has received the complaints relating to quality of education due to the No-detention Policy in schools and if so, the details thereof; and
- (d) the corrective measures taken/proposed to be taken by the Government in this regard?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT

(SHRI. PRAKASH JAVADEKAR)

(a) to (d): Section 16 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 stipulates that 'No child admitted in a school shall be held back in any class or expelled from school till the completion of elementary education'. Thus, the policy covers elementary stage of schooling covering classes I to 8. In pursuance of a resolution adopted in the 59th meeting of the Central Advisory Board of Education (CABE) held on 6th June, 2012, a Sub-Committee was constituted for assessment of implementation of Continuous and Comprehensive Evaluation (CCE) in the context of No-Detention provision in the Right of Children to Free and Compulsory Education (RTE) Act, 2009. The Sub-Committee submitted its report in August, 2014. The report of the Sub-Committee was placed before CABE in its meeting held on 19.8.2015, wherein it was decided to request all States/UTs to share their views on the No-Detention policy. In pursuance of the decision taken in the CABE Committee meeting held on 19.8.2016, another Sub-Committee under the Chairpersonship of Minister of Education, Government of Rajasthan was constituted on 26.10.2015 inter-alia, to review the feedback received from States/UTs on the 'No-Detention' policy. 23 States have shared their views on the No Detention policy out of which 18 States have suggested modification to the No Detention policy. The summary of the responses received from State Governments on No-detention policy is annexed. The matter is under examination in this Ministry to develop a suitable academic approach on this issue.
